

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF HOSHIAR NIRVAIR TRACTORS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Hoshiar Nirvair Tractors Private Limited
2.	Date of incorporation of corporate debtor	12 June 2014
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies- Himachal Pradesh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999HP2014PTC000707
5.	Address of the registered office and principal office (if any) of corporate debtor	Khasra No.411,412,village Bela Bathri Tehsil Haroli,district Una Himachal Pradesh 174301,
6.	Date of closure of Insolvency Resolution Process	29 th Aug. 2025
7.	Liquidation commencement date of corporate debtor	29 th Aug. 2025
8.	Name and registration number of the insolvency professional acting as liquidator	Pooja Gupta IBBI Regn. No.- IBBI/IPA-001/IP-P-02937/2025-2026/14513
9.	Address and e-mail of the liquidator, as registered with the Board	Address: House No. 1419, First Floor, Sector 44-B, Chandigarh 160047 Email ID- ippoojagupta.chd@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: D-253, 7th Floor, Phase - 8A, Sector – 75, Industrial Area, Mohali - 160055, Punjab Email ID-iphntp@gmail.com
11.	Last date for submission of claims	28 th Sept. 2025

Notice is hereby given that the National Company Law Tribunal Chandigarh Bench- II has ordered the commencement of liquidation of the **Hoshiar Nirvair Tractors Private Limited** on **29.08.2025**.

The stakeholders of **Hoshiar Nirvair Tractors Private Limited** are hereby called upon to submit their claims with proof on or before 28th Sept. 2025, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-

Pooja Gupta

Liquidator in the matter of Hoshiar Nirvair Tractors Private Limited

IBBI Reg. No. IBBI/IPA-001/IP-P-02937/2025-2026/14513

AFA valid upto 30.06.2026

Date: 31.08.2025

Place: Chandigarh

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF HOSHIAIR NIRVAIR TRACTORS PRIVATE LIMITED

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9.	Address and e-mail of the of the liquidator, as registered with the board	Address: House No. 1419, First Floor, Sector 44-B, Chandigarh 160047 Email ID- ippoojagupta.chd@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: D-253, 7th Floor, Phase - 8A, Sector- 75, Industrial Area, Mohali - 160055, Punjab Email ID:- iphntp@gmail.com
11.	Last Date for Submission of Claims	28th Sept. 2025

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Sd/-

Pooja Gupta

Liquidator in the matter of

Hoshiair Nirvair Tractors Private Limited

Date: 31.08.2025

IBBI Reg. No. IBBI/IPA-001/IP-P-02937/2025-2026/14513

Place: Chandigarh

AFA valid upto 30.06.2026

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT-3)

GROUND FLOOR, S.C.O. 33-34-35, SECTOR 17-A, CHANDIGARH-160017

Case No. : OA/1725/2022

Summons under Sub-Section (4) of section 19 of the Act, read with Sub-rule (2A) of rule 5 of the Debts Recovery Tribunal (Procedure) Rules, 1993.

Exh. No. 25523

STATE BANK OF INDIA

VS

GURDEEP SINGH AND OTHERS

To,

(1) Sh. Gurdeep Singh S/o Sh. Jit Singh, R/o H.No. 205, Nai Basti, Near Cinema Road, Nabha, District Patiala, Punjab.

(2) Sh. Jit Singh S/o Sh. Mewa Singh, R/o H.No. 205, Nai Basti, Near Cinema Road, Nabha, District Patiala, Punjab.

(3) Smt. Baljinder Kaur W/o Sh. Jit Singh, R/o H.No. 205, Nai Basti, Near Cinema Road, Nabha, District Patiala, Punjab.

SUMMONS

WHEREAS, OA/1725/2022 was listed before Hon'ble Presiding officer/Registrar on 19.05.2025.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 20,19,436 (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under :-

(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted:

(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application :

(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 10.10.2025 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this tribunal on this date: 20.05.2025.

UMMEED HOUSING FINANCE PVT. LTD

Registered Office : Unit 2009-14, 20th Floor, Tower – 2, Magnum Global Park Golf Course Extension Road, Sect-58, Gurugram (Haryana)-122002

CIN: U64990HR2016PTC057984

APPENDIX IV [See rule 8(1)] POSSESSION NOTICE

Whereas, The undersigned being the authorized officer of the UMMEED HOUSING FINANCE PVT. LTD under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act, 2002/54 of 2002) and in exercise of powers conferred under section 13(12) read with [rule 3] of the security interest (Enforcement) Rules, 2002, issued demand notices to the Borrower/s as details herein under, calling upon the respective Borrowers to repay the amount due in the notice with all costs, charges and expenses till actual date of payment within 60 days from the date of the receipt of the said notice.

The said Borrower/Co-borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the borrower/Co-borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise the powers conferred on him under sub-section (4) of section 13 of the said act read with rule 8 of the security interest Enforcement Rules, 2002 on this date. The Borrower/Co-borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and dealings with the property will be subject to the charge of the **UMMEED HOUSING FINANCE PVT. LTD.** For the amount specified therein with further interest, costs and Chagares from respective dates thereon until full payment. The Borrower's attention is invited to provision of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Details of the Borrowers, Co-borrowers and Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed thereunder and Date of Possession is given as under:

Name And Address of The Borrower, Co Borrower Guarantor Loan Account No. And Loan Amount	Demand Notice Date	Symbolic Possession Date
1. Rakesh Kumar S/o Amrik Singh (Borrower)	10-Jun-2025	26-Aug-2025
2. Ravinder Kaur W/o Rakesh Kumar (Co-Borrower)		
Both Above Residing At-Bhatt Majara Saraswati Khara (34), Urmal, Kurukshetra Haryana-136128	Rs. 4,42,975/- (Rupees Four Lacs Forty-Two Thousand Nine Hundred Seventy Five Only)	
3. Nathu Ram S/o Telu Ram (Borrower) Residing At-Chanahali (305) Kurukshetra Haryana 136128	As On 10-July-2025 + Further Interest And Other Charges From 11-Jun-2025	
Loan No. LXXUR03623-240027887		
Loan Agreement Date- 26-Aug-23		
Loan Amt. Rs. 4,75,000/-		

DETAILS OF THE SECURED ASSET : All That Part And Parcel Of Property Bearing Unique Id No.584240E0000020RR072A, Area Measuring 93.303 Sq. Mtrs. Situated At- Village Saraswati Khara Tehsil- Pehwa District Kurukshetra Haryana. Bounded As- East-House Of Kulwant, West-Gal 11' Ft. Wide, North- House Of Jagbir Singh, South- House Of Gurmeez Singh

Date: 31.08.2025

Authorized Officer, Mr. Gaurav Tripathi Mobile:- 9650055701

Place: Gurugram, Haryana

Ummeed Housing Finance Pvt. Ltd

JTL INDUSTRIES LIMITED

CIN NO: L27106CH1991PLC011536

Regd. & Corp. Off.: S.C.O.18-19, Sector 28-C, Chandigarh-160 002 INDIA

Phone: +91 172 4688000, Email : secretarial@jtl.one, Website : www.jtl.one

NOTICE

Notice is hereby given that 34th Annual General Meeting (AGM) of the Members of the Company will be held on **Tuesday, the 23rd day of September, 2025 at 11.30 a.m. through Video-Conferencing ("VC") or Other Audio Visual Means ("OAVM")** without physical presence of the members at a common venue, to transact the business specified in the Notice convening the said AGM, in view of the applicable provisions of the Companies Act, 2013 ("Act"), Circulars issued by the Ministry of Corporate Affairs ("MCA") (collectively referred to as MCA Circulars) and the Securities and the Securities and Exchange Board of India (Listing Obligations and Disclosures Requirement) Regulations, 2015 (collectively referred to as SEBI Circulars). The Instructions for attending the AGM through VC/OAVM are mentioned in the Notice dated 27th August, 2025, convening the 34th AGM.

In compliance with the relevant MCA and SEBI Circulars, copies of the Notice of 34th AGM and Annual Report for the financial year ended March 31, 2025 are being sent to all to the members whose email IDs are registered with the Depositories/RTA of the Company. In line with the MCA Circulars, physical copies of the AGM Notice are not being dispatched and the AGM Notice alongwith the Annual Report shall be sent through email to the shareholders whose e-mail IDs are registered with Company/RTA/Depositories. Further, a letter providing a weblink for accessing the AGM Notice and Annual Report 2024-25 will be sent to those Members who have not so registered their e-mail address.

Members holding shares in physical form or who have not registered their email addresses and mobile numbers are requested to register the same with the Company's Registrar and Share Transfer Agent (RTA) viz. M/S Beetal Financial & Computer Services (P) Limited. In the case of Shares held in Demat mode, the shareholders may please contact the Depository Participant ("DP") and register their email addresses and bank account details in the demat account as per the process followed and advised by the DP.

The Notice of 34th AGM and Annual Report for F.Y. ended 31st March, 2025 is also being made available on Company's Website i.e. www.jtl.one, website of Stock Exchanges i.e. BSE at www.bseindia.com and NSE at www.nseindia.com.

The Company is providing facility of remote e-voting through CDSL to its Members in respect of the business to be transacted at the AGM. The remote e-Voting period commences on Saturday, the 20th day of September, 2025 (9.00 a.m. IST) and ends on Monday, the 22nd day of September, 2025 (5.00 p.m. IST). During this period, Members of the Company, holding shares both in physical form or in dematerialized form, as on the cut-off date (record date) i.e. Tuesday, the 16th day of September, 2025 may cast their vote by remote e-voting. The remote e-voting module shall be disabled by CDSL for voting thereafter.

Once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently. Further, the facility of e-voting will also be made available at the AGM and members attending the AGM, who have not cast their votes by remote e-voting shall be able to exercise their right at the AGM. Members who have already cast their votes through remote e-voting will be entitled to attend the AGM but shall not be entitled to vote again. The voting rights of the Members (for voting through remote e-Voting before/ during the AGM) shall be in proportion to their share of the paid-up equity share capital of the Company.

The instruction for attending the meeting through VC/OAVM and the manner of participation in the remote e-voting or casting vote at the AGM through e-voting is provided in the Notice convening the AGM. Members participating through VC/OAVM facility shall be counted for the purpose of quorum u/s 103 of the Companies Act, 2013.

In case Members have any questions or queries regarding remote e-voting from the CDSL e-Voting System, they can write an email to helpdesk.evoting@cdslindia.com or contact Mr. Rakesh Dhillon, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Mafatall Mill Compounds, N M Joshi Marg, Lower Panel (East), Mumbai - 400013 or call on toll free no. 1800 21 09911.

Further, Members may also approach to Company's Registrar and Share Transfer Agent, M/S Beetal Financial & Computer Services (P) Limited. Address: Beetal House, 99, Madangir, Behind Local Shopping Centre, New Delhi, Tel: (91) -11-29961281-83, Fax: (91) -11-29961284, Email: beetal@beetalfinancial.com or email to Company at secretarial@jtl.one or contact at 0172-4688000.

The Board of Directors at their Meeting held on 27th May, 2025, had recommended a final dividend of Re. 0.125/- (i.e. 12.5%) per share. The record date as already informed, for the purpose of final dividend is 12th September, 2025. The final dividend, if approved by the Members at the ensuing AGM, will be paid within 30 days of the declaration of the same at ensuing AGM. Members are requested to update their KYC with depositories (where share are held in dematerialised mode) and with the RTA (where shares are held in physical mode) to receive dividend directly into their bank account on the payout date.

Members may note that pursuant to the provisions of Finance Act, 2020, dividend income is taxable in the hands of the shareholders w.e.f. April 01, 2020 and the Company is required to deduct tax at source from dividend paid to shareholders at the prescribed rates.

Necessary information with respect to the tax deductible on dividend declared is stated in the Notice for reference of the Members.

By the Order of Board of Directors

For JTL Industries Limited

Sd/-

Amrendra Kumar Yadav

Company Secretary

M. No.: A41946

Place: Chandigarh

Date: 30.08.2025

SBI

STATE BANK OF INDIA, Premises & Estate Department, 3rd Floor,LHO, Hoshangabad Road, Bhopal-462011

Ph. No. 0755-2575812, e-mail: agmprem.lhobho@sbi.co.in

TENDER ID: LHO/BHO/P&E/2025-26/74

Date 31/08/2025

NOTICE OF INVITATION OF DESIGN COMPETITION PROPOSALS FOR ENGAGING PRINCIPAL PROJECT ARCHITECT CUM PROJECT MANAGEMENT CONSULTANT

State Bank of India (SBI) invites Expression of Interest (EOI) from reputed and experienced Architectural Firms/Individual for participating in the Design Competition for selection and engagement of Principal Project Architect cum Project Management Consultant to render Architectural Consultancy Services for the Proposed construction of residential flats/ quarters at Chetana, Scheme No.78, Vijay Nagar, Indore.

The prequalification/eligibility criteria, scope of the services to be rendered, terms and conditions of appointment and prescribed formats for submission of application can be downloaded from Bank's website www.sbi.co.in under "Procurement News" (<https://sbi.co.in/web/sbi-in-the-news/procurement-news>) from 31.08.2025 to 27.09.2025 up to 3.00 PM.

Interested Architectural Firms complying prescribed eligibility criteria should ensure submission of their applications in the prescribed format with supporting documents at this office **latest by 3.00 pm on 27.09.2025**. Applications received after due date and time will not be entertained. The SBI reserves their rights to accept any and to reject all the applications without assigning reasons therefor and no correspondence shall be entertained in this regard.

Sd/-

ASSTT. GENERAL MANAGER (Premises & Estate)

FORM B

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7.	Liquidation Commencement Date of Corporate Debtor	29th Aug. 2025
8.	Name and registration number of the insolvency professional acting as liquidator	Pooja Gupta IBBI Regn. No.- IBBI/II/PA-001/IP-P-02937/2025-2026/14513
9.	Address and e-mail of the of the liquidator, as registered with the board	Address: House No. 1419, First Floor, Sector 44-B, Chandigarh 160047 Email ID: -ippoojagupta.chd@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: D-253, 7th Floor, Phase - 8A, Sector-75, Industrial Area, Mohali - 160055, Punjab Email ID:- iphntp@gmail.com
11.	Last Date for Submission of Claims	28th Sept. 2025

Notice is hereby given that the National Company Law Tribunal Chandigarh Bench-II has ordered the commencement of liquidation of the **Hoshair Nirvaair Tractors Private Limited** on 29.08.2025.

The stakeholders of **Hoshair Nirvaair Tractors Private Limited** are hereby called upon to submit their claims with proof on or before 28th Sept. 2025, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-

Pooja Gupta

Liquidator in the matter of

Hoshair Nirvaair Tractors Private Limited

Date: 31.08.2025

Place: Chandigarh

IBBI Reg. No. IBBI/II/PA-001/IP-P-02937/2025-2026/14513

AFA valid upto 30.06.2026

ATAM VALVES LIMITED

Regd Off:1051, INDUSTRIAL AREA, JALANDHAR, PUNJAB

Ph. No : +91 181 5001111,CIN:L27109PB1985PLC006476, Email ID:cs@atamfebi.com, Website: www.atamvalves.in

NOTICE OF 40th ANNUAL GENERAL MEETING

Notice is hereby given that the 40th Annual General Meeting ("AGM") of the Company will be held on Thursday, 25th September, 2025 at 01:00 p.m. (IST) through electronic mode i.e. Video Conference or Other Audio-Visual Means ("VC/OAVM") to transact the business as set out in the notice convening the AGM. The AGM is held through electronic mode in accordance with the Circular issued by the Ministry of Corporate Affairs ("MCA Circulars").

In compliance with the MCA Circulars and SEBI Circular, the relevant provisions of Companies Act, 2013 and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Notice of 40th AGM along with the Annual Report for FY 2024-2025 will be sent through electronic mode only, to those Members whose E-mail addresses are registered with the Company/ Registrar and Share Transfer Agent ("RTA") or with Depository Participant ("DP")/ Depository. For limited purpose of receiving the Notice and the Report through electronic mode in case of email address is not registered with the DPs/Company/RTA, Members may register email id's by sending email to the company at cs@atamfebi.com.

A letter providing the weblink for accessing the Annual Report for the financial year 2024-2025 will be sent to those shareholders who have not registered their email address with the company/ Depositories.

Members who have not yet registered their e-mail addresses are requested to register the same with their DPs in case Shares held in dematerialized form.

RECORD DATE FOR DIVIDEND AND PAYMENT THEREOF:

(a) Shareholders may note that the Board of Directors at its meeting held on May 26,2025, has recommended a final dividend of rs.0.85/- per equity share for the financial year ended March 31,2025. The record date for the purpose of final dividend is September 18, 2025. The final dividend, once approved by the shareholders in the ensuing AGM, will be paid on or before October 25, 2025, through various modes. To avoid delay in receiving dividend, shareholders are requested to update their KYC with their depositories to receive dividend directly into their bank account on the payout date.

(b) Shareholders are requested to update any changes in address or bank details with their Depository Participant(s) (DPs).

The Notice of AGM and Annual Report for FY 2024-2025 will also be available on Company's website www.atamvalves.in, on website of BSE Limited at www.bseindia.com and on website of National Stock Exchange of India Limited at www.nseindia.com. The Notice will also be available on the website of CDSL at www.evotingindia.com.

Members can attend and participate in the AGM only through VC/OVAM. The procedure and instructions for joining the AGM through VC/OVAM are stated in the Notice.

The Detailed procedure and instructions for casting votes through remote e-voting during the AGM for all Members (including the Members whose-mail addresses are not registered with the DPs/Company/RTA) are stated in the Notice.

For Atam Valves Limited

Sd/-

Natisha Choudhary

Company Secretary

Place: Jalandhar

Date : 31/08/2025

pnb

punjab national bank

... the name you can BANK upon!

E-AUCTION

NOTICE

CIRCLE OFFICE, JIND-126102, Email:cojindrecovery@pnb.co.in, Mob: 82880-13987

Appendix – IV-A [See Proviso to rule 8 (6)]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act,2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Name of the Branch, Name & addresses of the Borrower/ Guarantors Account	Description of the Immovable Properties Mortgaged/ Owner's Name (mortgagers of property(ies))	A) Dt. of Demand Notice u/s 13(2) of SARFESI ACT 2002 B) Outstanding Amount as on C) Possession Date u/s 13(4) of SARFESI ACT 2002 D) Nature of Possession Symbolic/Physical/Constructive	A) Reserve Price (in Rupees) B) EMD (last date of deposit of EMD) C) Bid Increase Amount	Date/ Time of E- Auction	Details of the encumbrances known to the secured creditors
Branch Office : Uchana (Jind) 1. Sh. Chatter Singh (Through his legal Heirs) (Borrower (s)) 2. Smt. Saroj w/o Shri Chatter Singh, (Co- Borrower) 3. Ram Mehar S/o Zile Singh (Guarantor)	Residential House No. 166/1 measuring 224 sq. yards RSD no. 3046 dated 21.01.2014 situated at waka Rakha Uchana Kalan, Rajendra Colony, in front of Rajendra Hospital, Uchana in the name of Smt. Saroj w/o Shri Chatter Singh. Boundaries of the property: - North – Property of Mrs. lakhmi (36"), South – Gali (36"), East- Gali (56"), West- Property of Mr. Ajmer (56")	A) 01.07.2021 B) Rs. 6,27,233 (Six Lakh Twenty-Seven Thousand Two Hundred Thirty-Three rupees only) + plus future interest and Charges thereon at contracted rate w.e.f. 30.12.2021 until payment in full C) 28.06.2022 D) Symbolic possession	A) Rs.21,33,000/- B) Rs.2,13,300/- (16.09.2025 11:00 AM) C) Rs.10,000/-	16.09.2025 From 11.00 AM To 4.00 Pm	NOT KNOWN TO BANK

TERMS AND CONDITIONS : 1. The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions: 2. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS". 3. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation. 4. The Sale will be done through e-auction platform provided at the Website <https://baanknet.com/> on 16.09.2025 11AM & 04:00 PM, 5. For detailed term and conditions of the sale, please refer <https://baanknet.com/> & www.pnbindia.in. 6. The publication is also a statutory notice of 15 days to the borrowers/ guarantors/ mortgagors, 7. The properties may be inspected after prior appointment from authorized officer. 8. All statutory due/ attendant charges/ other dues including registration charges, stamp duty, taxes, statutory liabilities, arrears of property tax, electricity dues etc. shall have to be borne by the purchaser.

STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002

Dated: 30.08.2025

Place : Uchana (Jind)

Authorized Officer, Punjab National Bank

epaper.financialexpress.com

Chandigarh

प्रपत्र बी सार्वजनिक घोषणा

(इन्सोल्वेंसी एण्ड बैकक्रप्सी (लिक्विडेशन प्रक्रिया) नियमन, 2016 का विनियमन 12)

होशियार निरवेर ट्रेक्टर्स प्राइवेट लिमिटेड स्टेकहोल्डरों के ध्यानार्थ हेतु

क्र.सं.	ब्योरा	विवरण
1	कारपोरेट डेब्टर का नाम	होशियार निरवेर ट्रेक्टर्स प्राइवेट लिमिटेड
2	कारपोरेट डेब्टर के निगमीकरण की तिथि	12 जून, 2014
3	प्राधिकरण जिसके तहत कारपोरेट डेब्टर निगमीकृत/पंजीकृत है।	रजिस्ट्रार ऑफ कम्पनीज-हिमाचल प्रदेश
4	कारपोरेट आइडेंटिटी नं./कारपोरेट डेब्टर की लिमिटेड लायबिलिटी आइडेंटिफिकेशन नं.	U74999HP2014PTC000707
5	कारपोरेट डेब्टर का पंजीकृत कार्यालय एवं प्रिंसीपल ऑफिस (यदि कोई है) का पता	खसरा सं. 411, 412, गांव बेला बाठरी तहसील हरोली, जिला करना हिमाचल प्रदेश-174301
6	इन्सोल्वेंसी रेजोल्यूशन प्रक्रिया के बंद होने की तिथि	29 अगस्त, 2025
7	कारपोरेट डेब्टर के लिक्विडेशन की आरम्भ तिथि	29 अगस्त, 2025
8	परिसमापक के रूप में कार्य कर रहे इन्सोल्वेंसी प्रोफेशनल का नाम व रजिस्ट्रेशन नम्बर	पूजा गुप्ता आईबीबीआई पंजी.सं. IBBI/PA-001/IP-P-02937/2025-2026/14513
9	बोर्ड के पास पंजीकृतानुसार परिसमापक का पता व ईमेल :	पता: मकान सं. 1419, प्रथम तल, सैक्टर-44-बी, चंडीगढ़ 160047, ईमेल आईडी - ippoojagupta.chd@gmail.com
10	परिसमापक के साथ पत्राचार हेतु इस्तेमाल किया जाने वाला पता व ई-मेल	पता: डी-253, 7वां तल, फेज-8ए, सैक्टर-75 औद्योगिक क्षेत्र मोहाली-160055, पंजाब ईमेल आईडी-iphntp@gmail.com
11	दावों के जमा कराने हेतु अंतिम तिथि	28 सितम्बर, 2025

एतद्वारा सूचना दी जा रही है कि नेशनल कम्पनी लॉ ट्रिब्यूनल चंडीगढ़ बेंच-II ने 29.08.2025 को होशियार निरवेर ट्रेक्टर्स प्राइवेट लिमिटेड लिक्विडेशन को प्रारम्भ करने का आदेश दिया है।

होशियार निरवेर ट्रेक्टर्स प्राइवेट लिमिटेड के स्टेकहोल्डरों को एतद्वारा मद 10 के अन्तर्गत निर्दिष्ट पते पर परिसमापक के पास 28 सितम्बर, 2025 को या उससे पहले अपने दावे जमा कराने के लिए आमंत्रित किया जाता है।

वित्तीय लेनदार केवल इलेक्ट्रॉनिक विधि द्वारा अपने दावों के प्रमाण जमा कराएंगे। अन्य सभी लेनदार इलेक्ट्रॉनिक विधि द्वारा दावों के प्रमाण जमा करा सकते हैं।

नकली या भ्रामक दावे वाले प्रमाण जमा कराने पर जुर्माना (दंड) लगाया जाएगा।

हस्ता/-

पूजा गुप्ता

तिथि : 31/08/2025

स्थान : चंडीगढ़

होशियार निरवेर ट्रेक्टर्स प्राइवेट लिमिटेड

के मामले में परिसमापक

IBBI Reg. No. IBBI/PA-001/IP-P-02937/2025-2026/14513

AFA valid upto 30.06.2026

न्यूज डायरी

विद्यार्थियों से मेजर ध्यानचंद के जीवन से सीख लेने का किया आह्वान



बड़ही (ऊना)। राजकीय महाविद्यालय चौकीमन्यार में स्पোর্ट्स क्लब के तत्वावधान में राष्ट्रीय खेल दिवस धूमधाम से मनाया गया। इस अवसर पर आयोजित भाषण प्रतियोगिता में विद्यार्थियों ने उत्साहपूर्वक भाग लिया। कार्यक्रम की शुरुआत संयोजक सहायक प्राध्यापक प्रो. मनेंद्र शर्मा ने की। उन्होंने मेजर ध्यानचंद के जीवन और खेल जगत में उनके योगदान पर प्रकाश डालते हुए विद्यार्थियों से उनके प्रेरणादायक जीवन से सीख लेने का आह्वान किया। प्रतियोगिता में बीए द्वितीय वर्ष के सूर्यवीर ने प्रथम स्थान प्राप्त किया, जबकि मुमताज द्वितीय और तानिया तृतीय स्थान पर रहीं। मुख्य अतिथि प्राचार्य डॉ. कविता कौशल ने विजेताओं को शुभकामनाएं देते हुए खेलों के शारीरिक, मानसिक और सामाजिक महत्व पर प्रकाश डाला। संवाद

कुटलैहड़ राज परिवार की लड़ाई अब खुलकर आने लगी सामने



ऊना। कुटलैहड़ राज परिवार की लड़ाई अब खुलकर सामने आने लगी है। राजा महेंद्र पाल के दो पुत्रों के बीच संपत्ति को लेकर अदालत में चल रहे विवाद के कारण शनिवार को राजा बुद्धेश्वर पाल ने मौड़िया से बात की। उन्होंने स्पष्ट रूप से कहा कि जिस तरह की प्रॉपर्टी उनके पिता की है, उसकी कभी भी वसीयत नहीं बन सकती। उन्होंने अपने ही भाई की ओर से दिखाई जा रही वसीयत को नकारा है। इसके साथ ही उन्होंने राजा महेंद्र पाल के साथ अपनी माता के तलाक की बातों को कोरी अप्रवाह बताया है। इस मौके पर उनके बेटे सर्वेश्वर पाल और बहु आकांक्षा पाल भी मौजूद रहीं। संवाद

बाढ़ प्रभावितों के लिए भेजा एक दिन का वेतन

नंगल (ऊना)। हिमाचल में जोरदार बारिश और बादल फटने की घटनाओं के बाद पंजाब में बाढ़ से भारी नुकसान हुआ है। इसकी भरपाई करना काफी मुश्किल है। लेकिन, कहते हैं बूंद बूंद से समंदर भर जाते हैं, इसी कहावत के मद्देनजर एसडीएम नंगल सचिन पाठक सहित तहसीलदार जसवीर सिंह के पूरे स्टाफ ने एक दिन का वेतन बाढ़ प्रभावित लोगों की मदद में देने की घोषणा की है। इस मौके पर एसडीएम नंगल सचिन पाठक ने पत्रकारों से बात करते अन्य लोगों से भी बाढ़ प्रभावित लोगों की मदद में अपने हाथ बढ़ाने की अपील की। संवाद

ग्यारहवीं-बारहवीं के पाठ्यक्रम को अधिक प्रभावशाली ढंग से पढ़ाने के तरीके बताए

गगरेट (ऊना)। डीएवी पब्लिक स्कूल अंबोटा में सीबीएसई की ओर से भीतिक विज्ञान को खोजपूर्ण और प्रयोगात्मक अधिगम से जोड़ने के विषय पर दो दिवसीय कार्यशाला आयोजित हुई। इसमें लगभग 50 शिक्षकों ने भाग लिया। विषय विशेषज्ञ मनोज कुमार व गुलशन दत्ता (पीजीटी फिजिक्स) ने नई शिक्षण तकनीकों और ग्यारहवीं-बारहवीं के पाठ्यक्रम को अधिक प्रभावशाली ढंग से पढ़ाने के तरीके बताए। उन्होंने बताया कि अब प्रश्नपत्रों में रटने वाले नहीं, बल्कि कांसेप्ट आधारित, केस स्टडी व उच्च स्तरीय चिंतन कौशल वाले प्रश्नों का संतुलित मिश्रण होगा। प्रधानाचार्य एवं एआरओ नमित शर्मा ने कहा कि शिक्षक सीखते तो ते विद्यार्थी स्वतः प्रेरित होते हैं। कार्यशाला ने सिद्ध किया कि खोजपूर्ण व प्रयोगात्मक अधिगम ही विद्यार्थियों को शोधकर्ता, आविष्कारक व जिम्मेदार नागरिक बना सकता है। संवाद

यादगार

बहादुर नायक तीर्थ लाल, शौर्य चक्र

31 अगस्त 2001

स्वर्गीय नायक तीर्थ लाल, शौर्य चक्र ने डोगरा रेजिमेंट की 6वीं बटालियन में 31 अगस्त 2001 को ऑपरेशन पराक्रम के दौरान देश की सेवा में अपना सर्वोच्च बलिदान दिया। आप हमारे लिए हमेशा प्रेरणास्त्रोत रहेंगे। देश के प्रति आपकी सेवा और बलिदान को हमेशा याद रखा जायेगा।

अमर शहीद की याद में कमान अधिकारी एवं अन्य पद 6 डोगरा

प्रपत्र वी सार्वजनिक घोषणा		
(इमाल्स्कोपी एण्ड बैकग्राउंड (लिटिगेशन प्रक्रिया) नियम, 2016 का विनियमन 12)		
होशियार निरवेर ट्रस्टर्स प्राइवेट लिमिटेड स्टेकहोल्डर्स के ध्यानार्थ हेतु		
क्र.सं.	व्यक्ति	विवरण
1	कारपोरेट डेक्टर का नाम	होशियार निरवेर ट्रस्टर्स प्राइवेट लिमिटेड
2	कारपोरेट डेक्टर का पता	12 जुन, 2014
3	प्राधिकरण जिसके तहत कारपोरेट डेक्टर नियमित/पंजीकृत है।	रजिस्ट्रार ऑफ कम्पनीज-हिमाचल प्रदेश
4	कारपोरेट आइडेंटिटी नं./कारपोरेट डेक्टर की लिमिटेड लाईबिकेटी आईडी/रजिस्ट्रेशन नं.	U74999HP2014PTC000707
5	कारपोरेट डेक्टर का पंजीकृत कार्यालय एवं निसेलस अधिकार (पद कोई है) का पता	घरसरा नं. 411, 412, गांव बेला बाटरी तहसील हरीली, जिला जलम हिमाचल प्रदेश-174301
6	इन्सोल्वेंसी रेजिनुशन प्रक्रिया के बंद होने की तिथि	29 अगस्त, 2025</